

COMPETITION APPELLATE TRIBUNAL

CA 106/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Ashma Sachdeva ...Applicant

Vs.

Oyster Bath Concepts Pvt. Ltd. & Others ...Respondent

Appearances: Shri Anand Dabas, Advocate for the Applicant

Shri Gurpreet Singh Sethi, Advocate for R-1 & 2

ORAL ORDER
09.12.2010

List in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**MA 02/2010
CA 110/1997**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Girish Chandra ...Applicant

Vs.

UPSIDC ...Respondent

Appearances: Shri Pradeep Gupta, Advocate for the Applicant

Shri Rajesh Raina and Shri M.D. Sharma, Advocate for
the Respondent

**ORAL ORDER
09.12.2010**

Let the witness AW appear for the purpose of cross-examination. The date shall be fixed in the last week of February 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**UTPE 03/2009
CA 07/2009**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

UKB Electronics Pvt. Ltd.

...Complainant

Vs.

M/s. Mahindra Holidays & Resorts Ltd.

...Respondent

Appearances:

Shri Alok Tripathi, Advocate for the Complainant

Shri Buddy A.Ranganathan, Advocate for the Respondent

**ORAL ORDER
09.12.2010**

Learned counsel for the complainant states that there is no need to file any rejoinder.

The matter shall be listed for framing of issues in the last week of February 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 30/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Shri Shreepakash Yadav

...Complainant

Vs.

M/s. Manager Religare Security Ltd.

...Respondent

Appearances: Complainant in person

Shri Gyalisen G., Advocate for the Respondent

ORAL ORDER
09.12.2010

The applicant shall satisfy us as to how this is maintainable.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 59/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Nepal Singh ...Applicant

Vs.

M/s. Berger Paint India Ltd. ...Respondent

Appearances: Shri Vinay Sharma, Advocate for the Applicant

Shri M.Salim, Advocate for the Respondent

ORAL ORDER
09.12.2010

Rejoinder shall be filed within two weeks.

List in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 41/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Kamlesh Kumar Singhal ...Applicant

Vs.

India Bulls Securities Ltd. & Anr. ...Respondent

Appearances: Shri C. Shekhar and Shri Saurabh Upadhyaya, Advocates for
the Applicant

Shri Abhijeet Swaroop, Advocate for the Respondent

ORAL ORDER
09.12.2010

Further affidavit may be sent within two weeks.

List in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 189/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Mrs. Anima Pandey ...Applicant

Vs.

M/s. Take Care (India) Pvt. Ltd. & Anr. ...Respondent

Appearances: Mrs. Anima Pandey, Applicant in person

None for the Respondent

ORAL ORDER
09.12.2010

Heard the applicant in person. The allegations made in the application are essentially relatable to deficiency of service. This forum has no jurisdiction to deal with such matter. The application is accordingly disposed of.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 46/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Mrs. Promila Chadda ...Applicant

Vs.

M/s. TDI Infrastructure Pvt. Ltd. ...Respondent

Appearances: Shri V.S.Tomar, Advocate for the Applicant

Shri A.R. Faisal, Advocate for the Respondent

ORAL ORDER
09.12.2010

The rejoinder shall be filed by tomorrow as undertaken.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**IA 46/2006
RTPE 34/2006**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Shri S.B.Tripathi ...Complainant

Vs.

M/s. Delhi Development Authority ...Respondent

Appearances: Shri S.B.Tripathi, Advocate for the Complainant

Shri S.B.Sahoo, Advocate for the Respondent

**ORAL ORDER
09.12.2010**

The reply shall be filed within a week as undertaken. Further, the affidavit by the applicant, if any, shall be filed within three weeks thereafter.

The matter shall be listed on 14th February 2011.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 206/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

Ultra Tech Cement Ltd. ...Respondent

Appearances: Shri Rakesh Vashist, ADG for the DG

None for the Respondent

ORAL ORDER
09.12.2010

The representative of the DG prays for time. Four weeks time is granted for filing PIR, if any.

The matter shall be listed in the last week of February 201 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**RA No.16/2010 in
RTPE 45/2000
CA 01/2009**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Gurcharan Singh Gill ...Applicant

Vs.

Gaur International ...Respondent

Appearances: Ms. Pratibha Sinha, Advocate for the Applicant

None for the Respondent

ORAL ORDER

09.12.2010

The order dated 7.9.2010 is recalled. The application is restored to its original position. Issue notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date. Array is disposed of.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 90/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Rajesh Tiwari ...Applicant

Vs.

UPSIDC ...Respondent

Appearances: Shri R.K.Patra, Advocate for the Applicant

Shri Rajesh Raina, Advocate for the Respondent

ORAL ORDER
09.12.2010

Learned counsel for the respondent states that he shall file a memorandum indicating the position relating to two cases which according to him are connected.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 01/2010

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

Mercado Online Pvt. Ltd. ...Respondent

Appearances: Shri Rakesh Vashist, ADG for the DG

None for the Respondent

ORAL ORDER
09.12.2010

We have perused the documents. We have also considered the letter dated 10th June 2009 addressed to the Assistant Director General by the respondent. The actual position has been highlighted to the effect that after the complaint was received, the corrected MRP was put on the website and a gift certificate of Rs.200/- with an apology was sent to him.

This being so, no further action is called for in this matter. These proceedings are closed.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 81/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Madhu Garg ...Applicant

Vs.

Omaxe Ltd. ...Respondent

Appearances: Shri Vageesh Sharma, Advocate for the Applicant

Shri P.K.Gupta, Advocate for the Respondent

ORAL ORDER
09.12.2010

The controversy lies with a narrow compass. The applicant has asked for refund of the amount deposited with appropriate interest. Considering the orders passed in similar cases, we direct that the amount deposited shall be returned along with 9% interest from the date of deposit within a period of three months from today.

The compensation application is disposed of. However, the respondent shall file an affidavit indicating payment within two weeks of making the payment. These proceedings are disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**MA 01/2010 in
RTPE 42/2000**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Mahendra Kumar ...Complainant

Vs.

GDA ...Respondent

Appearances: Shri N.K.Srivastava, Advocate for the Complainant
Clerk of Ms. Reena Singh, Advocate for the Respondent

**ORAL ORDER
09.12.2010**

It is stated that the learned counsel for the respondent is not well. The earlier order relating to handing over of the cheque shall be complied with within one week.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**MA 14/2008 in
UTPE 13/2007
CA 54/2004**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

JVC Industrial Corpn. ...Applicant

Vs.

Exide Industrial Ltd. ...Respondent

Appearances: Shri Wasim Ashraf, Advocate for the Applicant

Shri Thomas P.Kuruvilla, Advocate for the Respondent

ORAL ORDER
09.12.2010

As prayed for, list in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 14/2010 in
UTPE 131/2007**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

Cipla Ltd. ...Respondent

Appearances: Shri R.D.Makheeja, Advocate with Shri Rakesh Vashist,
ADG for the DG

Mrs. Sarbani Kaur, Advocate for the Informant

None for the Respondent

**ORAL ORDER
09.12.2010**

Prayer for adjournment is made by the review applicant. The matter is adjourned.

List in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 156/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

N.K.Gupta ...Complainant

Vs.

M/s. Greenwood Typewriter Ltd. ...Respondent

Appearances: Shri N.K.Gupta, Complainant in person

None for the Respondent

ORAL ORDER
09.12.2010

The complainant shall satisfy us as to how any case of unfair trade practices is made out.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 74/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Barista Coffee Company Ltd. ...Applicant

Vs.

ING Vysya Bank Ltd. ...Respondent

Appearances: Ms. Garima Jain, Advocate for the Complainant

Shri S.K.Gare, Advocate for the Respondent

ORAL ORDER
09.12.2010

A prayer for adjournment is made by the complainant. The matter is adjourned.

The matter shall be listed on 14th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 27/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R) ...Complainant

Vs.

Bharti Airtel Ltd. ...Respondent

Appearances: Shri Rakesh Vashist, ADG for the DG

Shri Sanjeev and Shri Sandeep Anand, Advocates for the
Respondent

ORAL ORDER
09.12.2010

Rejoinder shall be filed as undertaken within three weeks.

List in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 62/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

M/s. Pallave Arts & Anr. ...Complainant

Vs.

The Greater Noida Industrial Development Authority & Anr. ...Respondent

Appearances: Shri M.R.Baskar, Advocate for the Complainant

Shri Shashank K. Lal, Proxy Counsel for Shri Ravinder
Kumar, Advocate for the Respondent

ORAL ORDER
09.12.2010

At the request of the respondent, the matter is adjourned.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 402/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

LT Overseas Ltd. ...Applicant

Vs.

The Project & Equipment Corpn. of India Ltd. & Ors. ...Respondent

Appearances: Shri Vineet Maheshwari, Advocate for the Applicant

Shri Dilip Poolakkit, Advocate for R-1

ORAL ORDER
09.12.2010

Further written submission shall be filed to satisfy us as to how any case of monopolistic/restrictive/unfair trade practices is made out.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 110/1997

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Director (R) ...Complainant

Vs.

Greater Noida ...Respondent

Appearances: Shri R.D.Makheeja, Advocate and Shri Rakesh Vashist, ADG
for Director (R)

Shri Shashank K. Lal, Proxy Counsel for Shri Ravinder
Kumar, Advocate for the Respondent

ORAL ORDER
09.12.2010

At the request of the respondent, the matter is adjourned.

The matter shall be listed in the last week of February 2011 for fixing a
date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**RA 44/2010
CA 49/2006**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Naveen Kumar Sharma ...Applicant

Vs.

Baidanath Ayrved Bhawan Pvt. Ltd. & Others ...Respondent

Appearances: None for the Applicant

Shri Puneet Singhal, Advocate for the Respondent

ORAL ORDER
09.12.2010

Issue notice to the respondent, as after restoration no notice was issued to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**RA 43/2010
CA 205/1995**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Rajesh Goel ...Applicant

Vs.

UTI ...Respondent

Appearances: Shri Prem Goel, Advocate with Shri V.P.Goel for the Applicant

None for the Respondent

**ORAL ORDER
09.12.2010**

Issue notice to the respondent, as after the matter was restored on 4th October 2010, no notice was issued to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 70/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

L. Balaji ...Complainant

Vs.

Noida ...Respondent

Appearances: Ms. Shirin Khajuria, Advocate for the Complainant

Shri Shashank K. Lal, Proxy Counsel for Shri Ravinder
Kumar, Advocate for the Respondent

ORAL ORDER
09.12.2010

At the request of the respondent, the matter is adjourned.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 74/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Asphati Carpet Construction Co. Pvt. Ltd. ...Applicant

Vs.

Ashok Leyland Ltd. & Another ...Respondent

Appearances: Shri Lalan Sinha, Advocate for the Applicant

Shri Dileep Poolakkot, Advocate for the Respondent

ORAL ORDER
09.12.2010

It is stated that the witness is not present. The matter is adjourned.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 104/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Army Welfare Housing Organization ...Applicant

Vs.

Ranwal Multi Housing Pvt. Ltd. ...Respondent

Appearances: Advocate for the Applicant

Ms. Kusum Lata, Proxy Counsel for Shri Manu Beri, Advocate
for the respondent

ORAL ORDER
09.12.2010

At the request of the respondent, the matter is adjourned.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 140/2002

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Websity ...Applicant

Vs.

OTC Exchange of India ...Respondent

Appearances: Shri Niraj Kumar Singh, Advocate for the Applicant

Ms. Nusrat Khan, Advocate for the Respondent

ORAL ORDER
09.12.2010

The directions contained in the order dated 7th September 2010 shall be complied within two weeks.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**UTPE 67/2006
CA 171/2008**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Gopichand Rohra ...Applicant

Vs.

Bhartiya Arogya Nidhi ...Respondent

Appearances: Shri R.D.Makheeja, Advocate for the Applicant
Shri A.M.Pattiyani, Advocate for the Respondent

**ORAL ORDER
09.12.2010**

The admission/denial of the documents of the parties shall be carried out on 13th January 2011.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 30/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R)

...Complainant

Vs.

Haryana Urban Development Authority

...Respondent

Appearances: Shri R.D.Makheeja, Advocate with Shri Rakesh Vashist, ADG
for the DG

Shri Sushant Kumar, Advocate for the Respondent

ORAL ORDER
09.12.2010

As a last chance, two weeks time is granted to file the affidavit of evidence. If any documents are filed, the admission/denial shall take place on 17th January 2011.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 113/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

M/s. Radhika Lal & Anr.

...Complainant

Vs.

M/.s Build Aids Tmble Pvt. Ltd. & Anr.

...Respondent

Appearances: Shri Om Prakash, Advocate for the Complainant

Shri M.D.Kamal, Advocate for the Respondent

ORAL ORDER
09.12.2010

In the compensation application, in addition to the issues framed in the UTPE, the additional issue would be whether the complainant is entitled to any compensation.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 40/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

K.K. Lakhanpal ...Complainant

Vs.

Vishal Properties (P) Ltd. & Anr. ...Respondent

Appearances: Shri Rajesh Kumar, Advocate for the Complainant

Shri Mahendra Singh and Shri Dilavar Singh, Advocates for
the R-1

ORAL ORDER
09.12.2010

List on 14th February 2011 for the purpose of cross-examination by
respondent No.1. In the meantime, the parties may explore the possibility of out
of court settlement.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**RA 45/2010 in
CA 83/2005**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Alka Jain & Anr. ...Applicant

Vs.

DLF Universal Ltd. ...Respondent

Appearances: Shri Govind Goel and Shri M.L.Sharma, Advocates for the
Applicant

Advocate for the Respondent

**ORAL ORDER
09.12.2010**

After restoration of these matters, the notice has not gone to the respondent. Issue notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 105/2005

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Satinder Bakshi

...Applicant

Vs.

Resort Condomenims

...Respondent

Appearances: Shri Anil Aggarwal, Advocate for the Applicant

Advocate for the Respondent No.2

ORAL ORDER
09.12.2010

The affidavit of the witness for respondent No.2 shall be filed within four weeks. If any documents are filed, admission/denial shall take place on 14th January 2011.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 38/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Brigr V.K.Nijhawan ...Complainant

Vs.

Vishal Properties (Pvt.) Ltd. ...Respondent

Appearances: Shri Noor Alam, Advocate for the Complainant

Shri Mahendra Singh and Shri Dilawar Singh, Advocates for
the Respondent No.1

ORAL ORDER
09.12.2010

List on 14th February 2011 for the purpose of cross-examination by
respondent No.1. In the meantime, the parties may explore the possibility of out
of court settlement.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 14/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R)

...Complainant

Vs.

M/s. Haryana Urban Development Authority

...Respondent

Appearances:

Shri R.D.Makheeja, Advocate with Shri Rakesh Vashist, ADG
for the DG

Shri Sushant Kumar, Advocate for the respondent

ORAL ORDER

09.12.2010

The evidence by the DG shall be filed within three weeks. If any documents are filed, admission/denial shall take place on 17th January 2011.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 135/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

M/s. Gurukripa Agencies ...Applicant

Vs.

M/s. Medley Foods Pvt. Ltd. ...Respondent

Appearances: Shri Rajesh Kumar, Advocate for the Applicant

None for the Respondent

ORAL ORDER
09.12.2010

None appears for the respondent. The affidavit of evidence of AW2 and 3 have been filed. Since none is present for the respondent, the evidence of AW2 and 3 has been closed. The respondent may file affidavit of evidence, if any, within a period of four weeks. If any documents are filed, the admission/denial shall take place on 17th January 2011.

The matter shall be listed in the last week of February 2011 for fixing a date.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 02/2007

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

DG(I&R)

...Complainant

Vs.

Amar Ujala Publication Ltd.

...Respondent

Appearances: Shri R.D.Makheeja, Advocate with Shri Rakesh Vashist, ADG
for the DG

Shri S.B.Tripathi, Advocate for R-1

ORAL ORDER
09.12.2010

The matter shall be listed on 14th February 2011.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

**RA 61/2010
CA 84/2005**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Subhash Jain ...Applicant

Vs.

DLF Universal Ltd. ...Respondent

Appearances: Shri Govind Goel and Shri M.L.Sharma, Advocates for the Applicant

Advocate for the Respondent

**ORAL ORDER
09.12.2010**

After restoration of these matters, the notice has not gone to the respondent. Issue notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 62/2010
CA 88/2005**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Bharat Industries ...Applicant

Vs.

DLF Universal Ltd. ...Respondent

Appearances: Shri Govind Goel and Shri M.L.Sharma, Advocates for the Applicant

Advocate for the Respondent

**ORAL ORDER
09.12.2010**

After restoration of these matters, the notice has not gone to the respondent. Issue notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

**RA 63/2010
CA 89/2005**

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

Anita Jain & Anr. ...Applicant

Vs.

DLF Universal Ltd. ...Respondent

Appearances: Shri Govind Goel and Shri M.L.Sharma, Advocates for the Applicant

Advocate for the Respondent

**ORAL ORDER
09.12.2010**

After restoration of these matters, the notice has not gone to the respondent. Issue notice to the respondent.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 59/2003

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Shri Rahul Sarin
Member**

**Hon'ble Smt. Pravin Tripathi
Member**

IN THE MATTER OF:

AAG Minerals (P) Ltd. ...Applicant

Vs.

International Combustion (India) Ltd. ...Respondent

Appearances: Ms. Arti Bansal, Advocate for the Applicant

Shri Naveen Kumar Chaudhary, Advocate for the Respondent
Shri Santanu Kumar Barat and Shri S.Saha, Witness of the
Respondent

ORAL ORDER
09.12.2010

The cross-examination of the witness, Shri S.Saha continued.

The cross-examination of the witness is deferred.

The matter shall be listed in the last week of February 2011 for fixing a date.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 59/2003

IN THE MATTER OF:

AAG Minerals (P) Ltd.

...Applicant

Vs.

International Combustion (India) Ltd.

...Respondent

Further cross-Examination of Shri S. Saha by Ms. Arti Bansal, Advocate for the Applicant.

ON OATH

To the question put to me as to what is the normal wear and tear, I say that the operation manual provided by my company provides the exact figures and this is normally around half inch to one inch, depending on the material that is used. But what the report states is that the roller have gone down by about half inch due to wear on the sleeve of the roller arm assembly which is defective and not permitted at all in fitment of the rollers. As a result of this the entire assembly was running in totally disbalanced condition. To the query as to when this roller are to be changed, I say that when the fixed margin of half inch to one inch is exceeded, the rollers are to be changed accordingly. I will check up whether after 21st of July 2001 there was any correspondence relating to change of the rollers. (Witness is given three week time to file the copies of the correspondence, if any.)

Further cross-examination is deferred.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

RO&AC
New Delhi
09.12.2010

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

CA 09/2009

09.12.2010

IN THE MATTER OF

M/S. MILK FOOD LTD.

VERSUS

**M/S. EVERGREEN SHIPPING AGENCY INDIA PVT. LTD.
& ORS.**

APPEARANCES : None for the applicant.

**Shri Atul Bansal, proxy counsel for
Shri Manoj Khanna, advocate for
respondent No. 1.**

None for respondent No. 2 to 4.

The matter is fixed for Admission/Denial of the Applicant's documents.

There is request from the counsel for the applicant for a short adjournment. No objected by the respondent No. 1. With consent of both the parties, admission/denial shall now take place on 18.01.2011.

(V. Sreenivas)
Deputy Director (E)

COMPETITION APPELLATE TRIBUNAL, NEW DELHI

UTPE 152/2008

09.12.2010

IN THE MATTER OF

DG(I&R)

VERSUS

M/S. AKUMS DRUGS & PHARMACEUTICALS LTD.

APPEARANCES : None for DG (I&R).

**Shri P.K. Mittal, advocate for respondent
No. 1.**

Dr. V.K. Aggarwal for respondent No. 2

The matter is fixed for Admission/Denial of the DG's documents.

The admission/denial of the DG's documents was done by respondent No. 2 on 09.11.2010.

The learned counsel for the respondent admitted the documents at serial No. 5 and 8 of the DG's notice to admit documents dated 01.09.2010. Receipt alone of the documents at serial No. 4 and 7 is admitted and their contents are denied. It is stated that all the other documents do not pertain to the respondent no.1.

The matter shall be placed before the Hon'ble Tribunal on the date fixed, i.e., last week of January, 2011.

Later at 2.20 P.M., Shir. Om Prakash, STA, for the DG (I&R) appears and noted the contents of the order.

(V. Sreenivas)
Deputy Director (E)